the devaluation of the Indian Rupees (assessed at around 20 crores) and has been achieved by adjusting the pace of various works in progress and drastically cutting back on rolling stock production and procurement. The estimate of expenditure on the Works, Machinery and Rolling Stock programme in 1967-68 has been plased at present at Rs. 305 crores. I may, however, assure the House that these measures are not likely to affect the capacity of the railways to handle any normal spurts in traffic in the mext year or two.

Relations with the two Federations of organised Railway Labour have been cordial throughout the year, and, with the inauguration of the National Council last January, we look forward to even closer and more fruitful consultations on matters of common interest.

Before I conclude, I should like to pay my tribute to the devoted service of railwaymen throughout this year and the manner in which heavy movements of imported foodgrains have been handled in spite of the shortage of covered wagons on both the broad and metre gauge and the very long leads necessitated by the limitations of port capacity to handle these unprecedented imports I have no doubt that the same spirit and enthusiasm which the Railways have always exhabited in times of emergency-extermal or internal-will enable the Railways to meet in future also similar sudden and unexpected demands made on them. I wish to take this opportunity of thanking all railwaymen for the good job that they have done during the year.

12.43 hrs.

MINERAL **PRODUCTS** (ADDI-TIONAL DUTIES OF EXCISE AND CUSTOMS) AMENDMENT BILL.

The Deputy Prime Minister and Minister of Finance (Shri Merarji

Desai): Sir, I beg to move for leave to introduce a Bill further to amend the Mineral Products (Additional Duties of Excise and Customs) Act. 1958."

Ordinance

Mr Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Mineral Products (Additional Dutles of Excise and Customs) Act. 1958."

The motion was adopted.

Shri Morarji Desai: Sır, I introducet the Bill.

12,44 hrs

STATEMENT RE. ORDINANCE

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai); Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Mineral Products (Additional Duties of Excise and Customs) Amendment Ordinance, 1966, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha, [Placed in Library. See No. LT-13/67].

Shri Tenneti Vishwanatham (Visakhapatnam): Sir, may I know whether this Ordinance itself was placed on the Table of the House?

Mr Speaker: I am told that it was circulated.

Shri Tenneti Vishwanatham: Wa have not received. Then again, the statement of Reasons should accompany the Bill riself. The copy of the Bill was circulated at an earlier date and the Statement of Reasons is being given on another day. Actually, according to Rule 71 it must accompany the Bill.

Extrodinary, Part II, Section 2, dated \*Published in Gazette of India 20-3-87.

†Introduced with the recommendation of the President.

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Mr. Speaker: They are circulated separately.

**Shri Tenneti Vishwanatham:** They are not to do it. When was the Ordinance placed on the Table?

Mr. Speaker: After it was laid on the Take it was circulated. Please search for it.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—contd.

Mr. Speaker: Before we proceed with the Motion of No-confidence, I would like to announce the timings. The Home Minister will speak at 15.00 hours, the Prime Minister at 15.45 hours and Shri Vajpayee will reply to the debate at 16.10 hours. The Motion will then be put to vote at 16.25 hours. Then, naturally, we will have to adjourn and the General Budget will be presented at 17.00 hours.

Now, Dr. Lohia has already taken about 22 to 23 minutes. He may kindly conclude his speech in another couple of minutes.

श्री सथु लिसवे (मुगेर) : हमारे दल की नरफ से और कोई नहीं बोलेगा, पूरा समय जनको दे दिया जाये।

डा॰ राम मनोहर लौहिया (कन्नीज) : कांब्रेस बालों ने 15 मिनट समय ने लिया था, उसको न जोड़ा जाय।

Shri Nath Pai (Rajapur): Mr. Speaker, I had written you a letter under Rule 377. I have not heard from you whether you have been pleased to allow me to raise the matter. I regard the matter to be one of extreme importance.

Mr. Speaker: I trave given my consideration to it.

Short North Pair We will take it up

Mr. Speaker: Yes.

Shri J. Mehmed Imam (Chitradurga): Sir, you were pleased to announce the business for the rest of the day. What about the business for the rest of the week? Has it been settled?

Mr. Speaker: We are in the middle of the Motion of No-confidence. Let us proceed with it.

Shri K. Lakkappa (Tumkur): Sir, I rise to a point of order relating to procedure. At the outset, I would like to make myself clear. I am not questioning the authority of the Speaker but I am only raising a point of procedure. I am only saying that on this Motion of No-confidence the procedure that has been followed is not in order. It is said here that after leave is granted under sub-rule (2) the Speaker may after considering the list of business in the House allot a day or days for discussion. My submission is that Saturday, the day on which leave was granted should not be counted because the next subrule says: "At the appointed hour on the allotted day...." Therefore, my submission is that the day on which it is admitted cannot be considered as the "allotted day" and a subsequent day has to be fixed. I am only submitting that the day on which the motion was admitted should not be counted, that day should be counted in favour of the Opposition and one more day should be allotted for this debate.

Mr. Speaker: Let us proceed—Dr. Lohia

४० राज सर्वेहर लोहिना: सम्पन्न सहोवन, सफाल की साली कटा वारे तेन पर स्नारी हुई है और क्यूरी का खी है। क्यूरीलये की और जून वैद्ये सीनों ने खाने पर कीनीली कैसन और कियून क्यों का संवास समाना। स्ना समा बहु सरकार और अदेश की प्रकार